

# C. A. T. Bench, JAIPUR

Date of Order

Orders

MP 159/93, CP 4/93 in TA 1719/86

14.5.93

None present on behalf of the applicant/petitioner.

A copy of the compliance report has already been supplied to the learned counsel for the applicant, Ganga Singh. The learned counsel for the DRM, and officers of the Railways, have filed an application that the order issuing bailable warrant is on the record and they will submit the position as it is, on behalf of the contemner. In the light of the application submitted by Shri Manish Bhandari, bailable warrants are recalled, and if not issued, should not be issued. The complete answer should be given on the next date.

MP stands disposed of. C.P. may be listed on 22.6.93.

( O.P. SHARMA )  
MEMBER (A)

( D.L. MEHTA )  
VICE CHAIRMAN

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Serial 3990

Date 14-6-93

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